

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 27TH DAY OF JULY, 2001

Original Application No.896 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Upesh Kumar son of late Sri Brahm Singh
a/a 25 years atpresent residing
C/o Kunwar Pal Singh Uttar Chamarian
Post Kurkaji, District Muzaffar Nagar.

... Applicant

(By Adv: Shri K.P.Singh)

Versus

1. Union of India through Secretary
Ministry of Defence, New Delhi.
2. Engineer-in Chief, Army
Headquarters, New Delhi.
3. Chief Engineer, headquarters
Central Command, Lucknow.
4. Officer Commanding, 810 C.E.T.C
Post Purkaji, district
Muzaffar Nagar.

... respondents

(By Adv: Shri Rajiv Sharma)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985, applicant has prayed for a direction to the respondents to appoint applicant on compassionate ground.

The facts giving rise to this application are that father of the applicant late Shri Brahm Singh was serving as Fitter Gr.II in the office of Officer Commanding, 810 C.E.T.C post Purkaji, district Muzaffar Nagar. He died in harness on 28.5.1997 leaving behind his widow Smt. Saroj Bala and three sons and one daughter. The applicant is second son. After death of his father applicant made a representation requesting appointment on compassionate ground. The grievance is that the application is pending since 2.9.1998 but the applicant has not been accommodated and as there

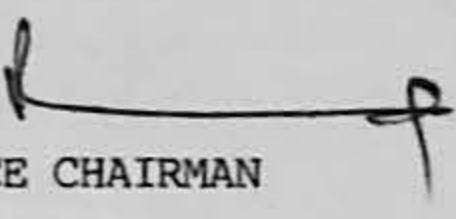


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is no bread earner, ~~and the "all"~~ ^{"all"} members of the family are suffering irreparable hardship.

Shri Rajiv Sharma, learned counsel for the respondents has suggested that this Tribunal may give reasonable time to decide the representation of the applicant.

Considering the facts and circumstances this OA is disposed of finally with the direction to the respondent no.3, Chief Engineer Headquarter Central Command Lucknow to consider and decide the representation of the applicant by a reasoned order within a period of three months from the date a copy of this order is filed. It is also provided that if any recruitment proceedings is likely to be undertaken in near future the claim of the applicant may be considered against any Group 'D' post. No order as to costs.


VICE CHAIRMAN

Dated: 27.7.2001

Uv/